

GOVERNMENT OF INDIA  
MINISTRY OF TOURISM

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1038**  
ANSWERED ON 13.02.2025

**POLICY DETRIMENTAL TO TOURISM**

1038 DR. JOHN BRITTAS:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether Government has taken note of the recent policy changes made by OYO in discriminating against unmarried couples;
- (b) if so, the impact assessed by Government on tourism of the said policy;
- (c) whether Government will take action against such policies which go against rights emanating from Article 21 of the Constitution; and
- (d) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF TOURISM

(SHRI GAJENDRA SINGH SHEKHAWAT)

(a) to (d): The Ministry of Tourism does not regulate OYO (Oyo Hotels and Homes Pvt. Ltd.) under any statutory provisions.

However, under its voluntary scheme of Classification, the Ministry of Tourism classifies accommodation units such as hotels, resorts, Bed & Breakfast/Homestays, guest houses, tented accommodations and motels.

The Government of India, through the Ministry of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc., various legal provisions are put in place by Department of Consumer Affairs.

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